

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
INTERLOCUTORY APPLICATION NO.537/2023
IN
ORIGINAL APPLICATION NO. 06/2012**

IN THE MATTER OF:-

NIZAMUDDIN WEST ASSOCIATION ...APPLICANT
Versus

UNION OF INDIA & ORS ...RESPONDENTS

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Filed By:-



DATED:

NEW DELHI

RAJ KUMAR
(COUNSEL FOR THE CPCB)
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Status Report in compliance to Interlocutory Application No. 537/2023 BLK (North) GK-I RWA through President In Original Application No. 06/2012 Nizamuddin West Association Vs Union Of India

Background:

BLK (North) Greater Kailash-I Resident Welfare Association (hereinafter referred to as 'IA applicant') filed IA No. 537/2023 in OA 06/2012 & OA 352/2023 vide letter dated 16.05.2023 in the National Green Tribunal on 17.05.2023. The matter was related to the complaint of the residents of BLK (North) GK-I RWA that residents of the society are suffering for the last 25 years i.e. since 1990 due to unauthorized discharge of untreated sewage in nearby rainwater/storm water drain wherein concerned authorities have not provided a cover/lid on the drain touching houses from B-159 to B-187 while rest of the drain (14209.776 m²) has been covered. The uncovered portion acts as a chimney like outlet wherefrom extremely obnoxious and poisonous gases are emitted/ released.

Hon'ble NGT vide Judgment dated 21.11.2024 adjudicated the matter and issued specific directions regarding environmental compensation and its utilization:

i. Environmental Compensation:

- Both DJB and MCD were directed to pay **Rs. 50.46 crore** in environmental compensation (shared equally at Rs. 25.23 crore each) to CPCB.

ii. Utilization of Environmental Compensation Funds:

- Hon'ble NGT vide para no 226 (vii) of its Judgment provided that:

“The amount of environmental compensation realized/recovered from DJB and MCD shall be utilized by CPCB for remediation and restoration of environmental damage caused in Delhi in pursuance to a Restoration Plan which shall be prepared by a Joint Committee comprising Member Secretary, CPCB; Member Secretary, DPCC; Principal Chief Conservator of Forest, Delhi and a representative of MoEF&CC, within

one month and it shall be executed in next two months after realization of environmental compensation.....”

Action taken by CPCB in Compliance to the Hon’ble NGT Order Dated 21.11.2024

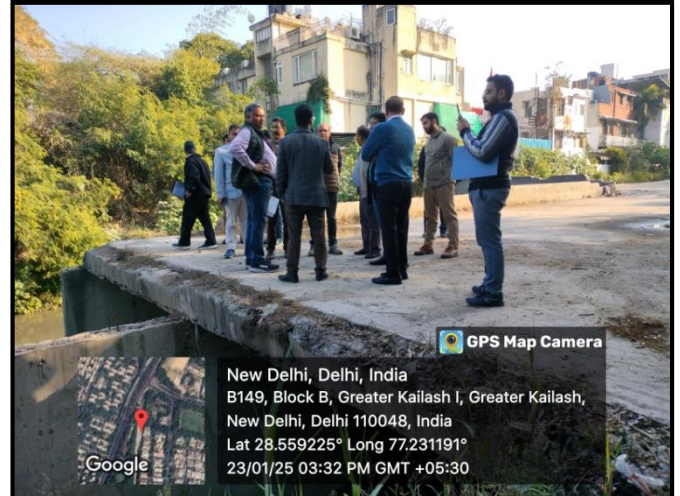
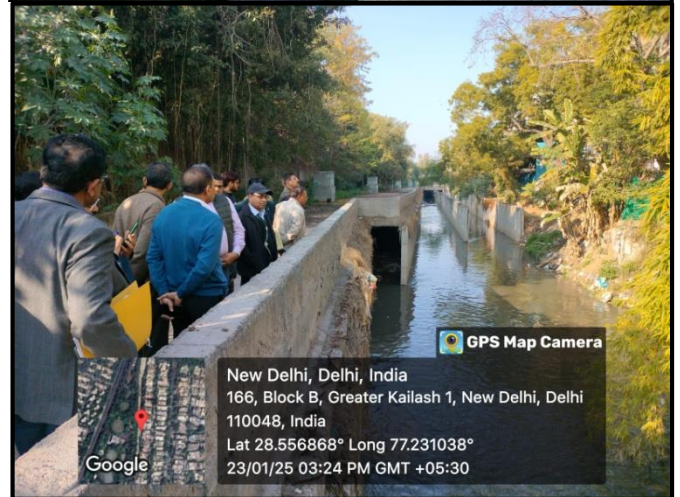
- i. CPCB vide its letter dated 13.01.2025 requested DJB and MCD to submit Rs. 50.46 crore as environmental compensation (shared equally at Rs. 25.23 crore each) to CPCB (**Annexure IA &B**). DJB and MCD have replied vide letters dated 13.02.2025 and 07.02.2025; respectively (**Annexure IIA &B**) that review petitions have been filed before the Hon’ble NGT on the said matter.
- ii. With respect to formulation of Restoration Plan, the Join Committee constituted by Hon’ble NGT has deliberated and formulated restoration plan in consultation of the concerned agencies. The same is attached as **Annexure III**. The joint committee has also recommended for kind consideration of the Hon’ble NGT that the above restoration plan be executed and monitored by the respective nodal agency as outlined in the restoration plan.

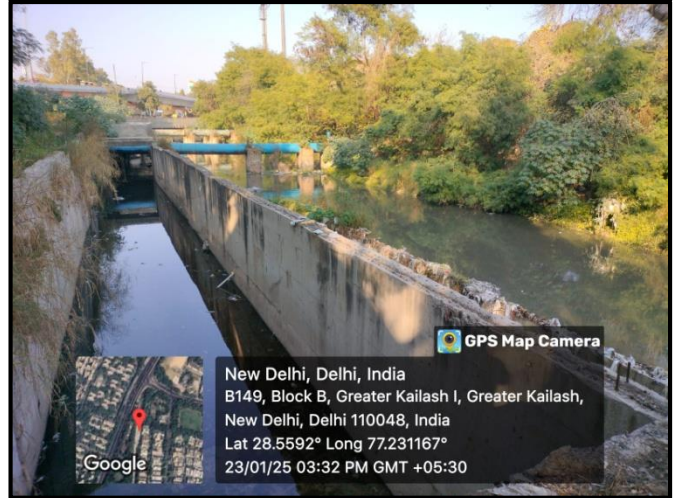
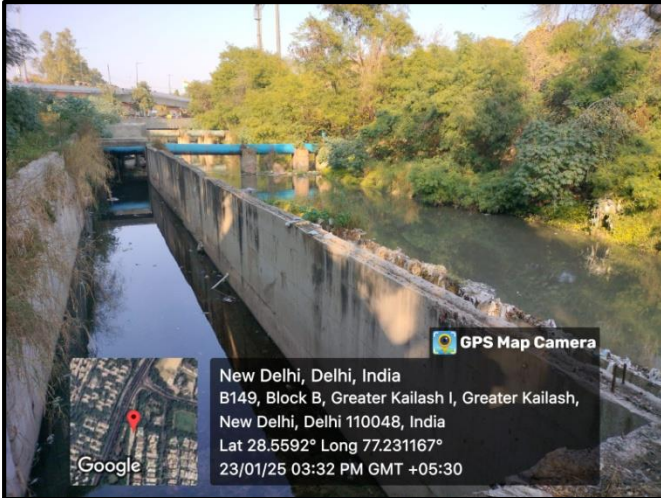
That in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon’ble NGT in the instant matter.



(Nazimuddin)
Scientist-F,
Central Pollution Control Board
17.03.2025

Photographs taken during the field visit on 23.01.2025





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केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post/E-mail**Date: 13.01.2025****F. No. A-14011/2024-WQM-I /14**

To

The Chief Executive Officer
Delhi Jal board
Varunalaya Ph-II, Jhandewalan,
Karol Bagh, New Delhi-110005

Subject: Compliance of Hon'ble NGT order dated 21.11.2024 in the matter of Interlocutory Application No. 537/2023 BLK (NORTH) GK-I RWA through president in original Application No. 06/2012 Nizamuddin West Association vs Union of India.

Madam,

Enclosed please find a copy of Hon'ble NGT (PB) order dated 21.11.2024 in the matter of Interlocutory Application No. 537/2023 BLK (NORTH) GK-I RWA through president in original Application No. 06/2012 Nizamuddin West Association vs Union of India, wherein the Hon'ble NGT in Para 226 (iii) of the said order directed as under:

Para 226 (iii): DJB and MCD both are liable to pay environmental compensation by application of principle of 'Polluter Pays'. DJB and MCD both shall pay Rs.25,22,79,000/- each towards environmental compensation and deposit the same with CPCB within two months.

In this regard, it is requested to submit the Environment Compensation of amount Rs 25,22,79,000/- (Rupees Twenty five crore twenty two lacs seventy nine thousand only) with CPCB in compliance of the above direction of Hon'ble NGT order dated 21.11.2024. The amount may be transferred online at the following account of CPCB.

Bank & Branch : Union Bank of India, I.P Extension Branch, Delhi.
Account No : 532702010009078,
Beneficiary's Name : CPCB-NGT-EC 75
IFSC Code : UBIN0553271,

Deposition of the aforesaid Environmental Compensation amount in CPCB bank account, as above, be also intimated separately to CPCB.

Yours faithfully

(Vishal Gandhi)

Scientist - E, WQM-I Division

Encl.: As above

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

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CPCB

LIFE
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Environment

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post/E-mail

F. No. A-14011/2024-WQM-I / 14

Date: 13.01.2025

To

The Commissioner
Municipal Corporation Delhi
Dr. S.P.M. Civic Centre, Minto Rd, SKD Basti,
Press Enclave, Ajmeri Gate,
New Delhi, Delhi, 110002

Subject: Compliance of Hon'ble NGT order dated 21.11.2024 in the matter of Interlocutory Application No. 537/2023 BLK (NORTH) GK-I RWA through president in original Application No. 06/2012 Nizamuddin West Association vs Union of India.

Sir,

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Yours faithfully

(Vishal Gandhi)

Scientist - E, WQM-I Division

Encl.: As above

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Annexure- II (A)



DELHI JAL BOARD:GOVT. OF N.C.T. OF DELHI
OFFICE OF THE CEIEF ENGINEER(Dr)Proj-I
ROOM NO. 301: VARUNALAYA PHASE-II
JHANDEWALAN, KAROL BAGH, NEW DELHI:110005
Email: cedrainage1@gmail.com



No. DJB/CE(DR)PR-I/2025/195

Dated: 13.02.2025

To,

Scientist –E WQM-I Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032


Subject:- Compliance of Hon'ble NGT order dated 21.11.2024 in the matter of Interlocutory Application No.- 537/2023 BLK (NORTH) GK-I RWA through president in original Application No.-06/2012 Nizamuddin West Association V/s Union of India.

Ref:- No. A-14011/2024-WQM-I/14/8118 dated 13.01.2025


In reference to above it is submitted that DJB has filed review petition in the Hon'ble NGT. The copy of the filing receipt is attached herewith for your kind reference.

Encl: As above




(Pankaj Kumar Atray)
CE(Dr)PROJ-I

Sc. B (Gas)


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National Green Tribunal

Case Title	Nizamuddin West Association Vs. Union of India
Case Type	Review Application
Filing No.	NA
Transaction id	0026182025
Payment Date	2025-02-01 00:00:00.0
Amount	7385 Rs.
Status	PENDING



MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER-(M)-II
SOUTH ZONE, GULMOHAR PARK, NEW DELHI
E-mail:- eemiisz49@gmail.com



No.: EE (M)-II/SZ/2024-25/D...⁹⁰²

Date: 07-02-2025

To,

Sh. Vishal Gandhi
Scientist-E, WQM-I Division
CPCB, Parivesh Bhawan,
East Arjun Nagar, Delhi-32

Subject: - Compliance of Hon'ble NGT order dated 21.11.2024 in the matter of Interlocutory

Application No. 537/2023 BLK (NORTH) GK-I RWA through president in original

Application No. 06/2012 Nizamuddin West Vs Union of India-reg.

Ref. CPCB letter No. A- 14011/2024-WQM-1/14/8117 dated 13.01.2025.

Sir,

In respect of the letter mentioned above, it is to inform that MCD had filed a Review Petition before the Hon'ble NGT on 18.12.2024 for its consideration.

The same is submitted for consideration for information please.

Executive Engineer
(M-II) South Zone

RESTORATION PLAN FOR REMEDIATION AND RESTORATION OF ENVIRONMENTAL DAMAGE CAUSED IN DELHI IN THE MATTER OF INTERLOCUTORY APPLICATION NO. 537/2023 BLK (NORTH) GK-I RWA THROUGH PRESIDENT IN ORIGINAL APPLICATION NO. 06/2012 NIZAMUDDIN WEST ASSOCIATION VS UNION OF INDIA

1.0 BACKGROUND

Greater Kailash-I, BLK (North) Resident Welfare Association (hereinafter referred to as 'IA applicant') has filed IA No. 537/2023 in OA 06/2012 and OA 352/2023 vide letter dated 05.2023, in the National Green Tribunal on 17.05.2023. The matter is related to the complaint of the residents of GK-I BLK (North) RWA about suffering for the last 25 years i.e. since 1990 due to illegal /unauthorized discharge of untreated sewage in nearby rainwater /storm water drain. As per the complaint, concerned authority has not provided a cover/lid on the drain touching houses from B-159 to B-187 while rest of the drain (14209.776 m²) has been covered. The uncovered portion acts as a chimney like outlet wherefrom extremely obnoxious and poisonous gases are emitted/released. Poisonous and obnoxious gases enter straight into the house's kitchens/bedrooms of the residents making the life a living hell, 24 hours a day, throughout 365 days of the year.

The residents approached Delhi Jal Board to stop unauthorized discharge of untreated sewage in storm water drain, and Municipal Corporation of Delhi to provide lid/cover on the uncovered portion of the drain but nothing has helped them.

2.0 DESCRIPTION OF THE DRAIN

As mentioned in Judgment of Hon'ble NGT, Kushak drainage system in South Delhi forms a major tributary of the Barapula drainage basin and it is situated in the west bank of the River Yamuna originating from southern ridge beyond Mehrauli Badarpur Road. It drains out wastes from areas in Saket, Pushp Vihar, Khidki Village onto Sheikh Sarai, Chirag Delhi and then enters Panchsheel Enclave after crossing the outer Ring Road. Skirting along the Siri Fort area, it flows further into G.K.-I, Andrews Ganj, Defence Colony along the Jawahar Lal Nehru Stadium and Jangpura before meeting Barapula Drain opposite Nizamuddin area. It covers a distance of about 11 kms and drains out sewage and other wastes from key localities of South Delhi area.

3.0 HON'BLE NGT ORDER DATED 21.11.2024

Hon'ble NGT vide its order dated 21.11.2024 in above-mentioned I.A. No. 537/2023 has issued direction for specific actions to the concerned authorities. Besides, separate directions have been issued on environmental compensation recovery from DJB and MCD and its utilization by CPCB for remediation and restoration of environmental damage caused in pursuance to a Restoration Plan which shall be prepared by a Joint Committee comprising Member Secretary,

CPCB; Member Secretary, DPCC; Principal Chief Conservator of Forest, Delhi; and a representative of MoEF&CC, as below:

- **“Para 223.** *Before parting, we may also provide that amount of environmental compensation realized/recovered from DJB and MCD shall be utilized by CPCB for remediation and restoration of environmental damage caused in Delhi in pursuance to a Restoration Plan which shall be prepared by a Joint Committee comprising Member Secretary, CPCB; Member Secretary, DPCC; Principal Chief Conservator of Forest, Delhi; and a representative of MoEF&CC within **two months** and it shall be executed in next **three months** after realization of environmental compensation.*
- **Para 224.** *Member Secretary, CPCB shall be nodal authority for co-ordination and compliance.*
- **Para 225.** *With regard to compliance of the above directions, CPCB shall submit compliance Report by 28.02.2025.*
- **Para 226.** *In view of above, we summarize our findings and directions as under:*
 - i. *DJB and MCD, both are responsible for causing water pollution by permitting sewage of sanitary drains to be discharged in storm water drain which ultimately pollute River Yamuna and disfiguring and disturbing storm water drain by raising RCC construction of 4 chambers and partition work so as to render its cleaning/desilting etc. improbable and impossible, causing health hazards to IA applicants.*
 - ii. *DJB and MCD both have violated the provisions of Water Act, 1974 in general and Section 24 thereof, in particular.*
 - iii. *DJB and MCD both are liable to pay environmental compensation by application of principle of ‘Polluter Pays’. DJB and MCD both shall pay Rs.25,22,79,000/- each towards environmental compensation and deposit the same with CPCB within two months.*
 - iv. *CPCB through its authorized officer shall take steps for initiation of penalty proceedings against responsible authorities/officers of DJB and MCD for committing offence under Section 24 read with Section 43 of Water Act, 1974 and Section 45B of Water Act, 1974 read with Rule 3/4 of Water (Prevention and Control of Pollution) (Manner of Holding Inquiry and imposition of Penalty) Rules, 2024 and submit a compliance Report before Tribunal by 31.01.2025.*
 - v. *In the peculiar facts and circumstances of the case, for redressal of IA applicants, we direct MCD and DJB to break open storm water drain covers/lids at different intervals across the line of the entire covered drain so that not only cleaning/desilting becomes convenient and possible but also the gases/foul smell find its exit and do not*

accumulate at one place so as to shoot out from a single point. This exercise shall be completed within one month and its consequences and result shall be examined in the next one month as to whether it solves entire problem or not. If the problem of IA applicants and similar other persons is solved, no other action is required.

- vi. If the steps taken above in direction no. (v) do not result in solving the problem, MCD will remove the entire 4 chambered RCC cover/walls from storm water drain in its entire length so as to restore storm water drain in question to its original condition and this exercise shall be completed in the next 3 months.*
- vii. The amount of environmental compensation realized/recovered from DJB and MCD shall be utilized by CPCB for remediation and restoration of environmental damage caused in Delhi in pursuance to a Restoration Plan which shall be prepared by a Joint Committee comprising Member Secretary, CPCB; Member Secretary, DPCC; Principal Chief Conservator of Forest, Delhi and a representative of MoEF&CC, within one month and it shall be executed in next two months after realization of environmental compensation. Member Secretary, CPCB shall be nodal authority for coordination and compliance. CPCB shall submit compliance Report in respect of this direction by 28.02.2025.*

3.1 ISSUES MENTIONED IN HON'BLE NGT ORDER DATED 21.11.2024

- **Pollution in Kushak Drain (Storm Water Drain):**
 - Discharge of untreated sewage into the drain, turning it into a pollution source rather than a storm water channel.
 - Emission of noxious gases from an uncovered section of the drain, causing severe health hazards for local residents.
 - Inadequate sewage management by the Delhi Jal Board (DJB) and poor maintenance of the drain by the Municipal Corporation of Delhi (MCD).
- **Covering of Storm Water Drains:**
 - MCD's decision to cover a significant portion of the drain using RCC slabs led to operational inefficiencies like difficulty in cleaning and desilting.
 - The covering of natural storm water drains and disruption of natural ecological functions due to the concretization of the drain
- **Violation of Environmental Laws:**
 - Both DJB and MCD have been found in violation of the Water Act, 1974, for allowing pollution to enter the storm water system.

3.2 DIRECTIVES FOR THE CENTRAL POLLUTION CONTROL BOARD (CPCB) IN HON'BLE NGT ORDER DATED 21.11.2024

- **Payment of Environmental Compensation:**
 - Both DJB and MCD are directed to pay **₹50.46 crore** in environmental compensation (shared equally at ₹25.23 crore each) to CPCB.
- **Penalty Proceedings Against Officials:**
 - CPCB must initiate penalty proceedings under the Water Act, 1974, against responsible officials from DJB and MCD. A compliance report must be filed with the Tribunal by January 31, 2025.
- **Utilization of Compensation Funds:**
 - A Restoration Plan *shall be prepared by a Joint Committee comprising Member Secretary, CPCB; Member Secretary, DPCC; Principal Chief Conservator of Forest, Delhi; and a representative of MoEF&CC.* The compensation fund (deposited by DJB and MCD) will be used for remediation and restoration of environmental damage.

4.0 ABOUT MEETINGS OF THE COMMITTEE

For ensuring compliance to Hon'ble NGT order dated 21.11.2024 in IA No. 537/2023, three meetings of the Committee and one field visit of the Committee were held, as below:-

1 st meeting	:	15/01/2025
2 nd meeting	:	21/01/2025
Field visit	:	23/01/2025
3 rd meeting	:	27/02/2025

In addition, separate meeting between representatives of CPCB and concerned authorities was also held on **06/02/2025**. Photographs taken during the field visit are attached in Appendix I.

5.0 OBSERVATIONS OF THE COMMITTEE

- Regarding Prevention of Dumping of Solid Waste in the Drains, it was informed to the Committee that all the concerned Departments / Agencies have been directed vide order dated 09.01.2019 of Chief Secretary and Order dated 15.01.2019 of UD Department, GNCTD, to take actions as detailed below:

- All field officers of North DMC, East DMC, South DMC, New Delhi Municipal Council, Delhi Cantonment Board, Delhi Urban Shelter Improvement Board (DUSIB), Delhi Jal Board(DJB), Public Works Department (PWD) & Irrigation & Flood Control Department (I&FC), GNCTD and Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) are to ensure that Environmental Compensation of Rs. 50,000/- be levied on those found dumping Solid Waste into drains in their respective jurisdiction and in respect of those drains being maintained by their respective Urban Local Body (ULB)/ Department / Organization. The levy of environmental compensation on the defaulters will be the prime responsibility of the EE/AE/JE of the concerned ULB/ Department / Organization which is responsible for maintaining the said drain.
- In addition to this, appropriate action as per provisions of Delhi Municipal Corporation Act 1957 / New Delhi Municipal Council Act, 1994, Cantonment Act 2006, Solid Waste Management Rules 2016 and Solid Waste Management Byelaws framed by respective Urban Local Body in exercise of powers under Solid Waste Management Rules, 2016 will also be initiated for challenging the prosecuting of the defaulters by the EE/AE/JE of the concerned agency. Negligence on the part of individual officer in enforcing the above instructions shall attract disciplinary proceedings. The Executive Engineer in-charge of maintenance of that particular section of the drain of the DJB/PWD/I&FC/DUSIB and DSIIDC and the area Executive Engineer of the concerned Urban Local Body would be held jointly accountable in case Solid Waste is found dumped in the drain and / or on its embankment.
 - The representative of DJB /DPCC informed that at present out of 2777 MLD (611 MGD) treated effluent, Delhi returns 267 MGD (1212 MLD) as a return flow to River Yamuna, 125 MGD (568.25 MLD) is being used for horticulture and lake & water bodies rejuvenation, and 100 MGD (454.6 MLD) is proposed to be used at ground water recharge at DJB marshy land near coronation pillar, Bhalwasa lake, Jahangirpuri.
 - The representative of DPCC informed that tender has been floated for installation of 32 Real Time Water Quality Monitoring System in major drains and river Yamuna including one monitoring station in Barapullah Drain.
 - The representative of DJB & MCD reported that the issues raised by the applicant BLK(North) GK-I RWA pertains to “Chirag Delhi Drain”
 - The representative of MCD informed that desilting of the drains in the area is carried out in two phases in a year i.e. pre-monsoon and post-monsoon. The silt taken out from the drain is sent to sanitary landfill site.

- Odor nuisance in the area in vicinity to the uncovered section of the drain was observed.
- In-Situ Treatment system for Pushpa-Vihar Drain comprises of **i)** Screening (2 nos.) of Floating Material; **ii)** Silt Arrest System (7 baffles); **iii)** Gabion Structure (natural biological filtration system, 13 nos.) and **iv)** Biological Action, wherein Floating rafters and efficient microbial dosing is being used for the treatment. Difficulties/reasons reported regarding poor performance are as below:
 - Increased hydraulic load in comparison with the estimated flow of the drain considered at the time of the tender.
 - Mixing of untapped sewage into the storm water drain at various places.
 - The drain is partially closed at various places making it difficult to desilting
 - Proper disposal of silt and floating material extracted from the drain

6.0 RESTORATION PLAN

6.1. OBJECTIVES

To mitigate environmental damage caused by poor sewage/wastewater management in the area through measures aimed at remediation, restoration, and prevention of further pollution.

6.2 PLAN COMPONENTS AND STRUCTURE

Component	Details
Scope	To address environmental issues caused by untreated sewage discharge in Kushak drain and / Chirag Dilli drain till merger in Barapula drain
Focus Areas	Storm water drains (Kushak drain / Chirag Dilli drain) and sewage generated in their catchment
Stakeholders	Delhi Jal Board (DJB), Municipal Corporation of Delhi (MCD), DDA, NDMC, I&FCD, DPCC

6.3 RESTORATION PLAN

The committee deliberated its proposed restoration plan with representative of the concerned agencies and accordingly recommends detailed restoration plan (having scope/focus areas as outlined in para 6.2 above) which have been prepared in consultation with the concerned agencies:

Table 1: Restoration Plan

Sl. No	Activity	Responsible Authority	Specific Target/ Expected Impact	Timeline
1.1	Identify and stop unauthorized sewage discharge & waste dumping into storm water drains.			
1.1.1	Identifying and listing of unauthorised and untreated sewage discharge points into Chirag Dilli drain and Kushak drain (with GPS coordinate) along with approximate flow (KLD) discharged.	MCD and DJB (MCD as Nodal agency)	Mapping of the discharge points for stopping sewage discharge into Chirag Dilli drain and Kushak drain.	1 month
1.1.2	Preparation of action plan for tapping of sewage	DJB (Nodal agency)	Restoration of storm water drain with no	1 month (after identification of

Sl. No	Activity	Responsible Authority	Specific Target/ Expected Impact	Timeline
	discharge in the two storm water drains - Chirag Dilli drain and Kushak drain and its diversion to STP.		pollution load, odour and no adverse impact on River Yamuna.	discharge)
1.1.3	Installation of CCTV cameras to curb dumping of waste in the two drains and deploy monitoring team for needed action on observed hot spot & imposing penalty in this regard. Details to be submitted by MCD.	MCD (Nodal agency)	Preventing solid waste dumping and restoring drains	3 months
1.2	Desilting and cleaning of storm water drains			
1.2.1	Carry out study to estimate silt accumulation sludge deposition rate determine gradient and cross sections of Chirag Dilli drain and Kushak drain for carrying out periodic desilting	MCD and I&FCD (MCD as Nodal agency)	Estimating silt / sludge accumulation/deposition and determination of gradient and cross sections for proper periodic desilting .	3 months
1.2.2	Based on the finding/assessment, develop Standard operating process(SOP) for desilting & desludging and schedule for phased cleaning operations	MCD and I&FCD (MCD as nodal agency)	Develop SOP for improved cleaning of drains. Improved hydraulic efficiency of drains and reduced toxic gas emissions and flooding.	3 month (for both 1.2.1 and 1.2.2)
1.2.3	To perform necessary desilting as per the schedule.	MCD and I&FCD (MCD as nodal agency)	Machinery deployed. Improved operational efficiency in desilting activities.	Periodic, as per schedule
1.2.4	Carry out study to ensure proper scientific disposal of removed silt & sludge .	MCD and I&FCD (MCD as nodal agency)	To prevent re-entry of sludge and silt into drains	Periodic, as per schedule
1.2.5	Sampling & analysis of settled silt & sludge in the drains.	MCD (DPCC to also conduct randomly)	Silt characterization	When desilting/ desludging is done (MCD); Randomly (DPCC)
1.3	Compliance of directions of Hon'ble NGT to MCD in order dated 21.11.2024			
1.3.1	Breaking covers at different	MCD	Prevent foul gases/smell	01 or 03 months,

Sl. No	Activity	Responsible Authority	Specific Target/ Expected Impact	Timeline
	intervals or removal of the entire four chambers of RCC covering/walls in accordance with Hon'ble NGT order dated 21/11/2024.		and facilitate desilting/desludging	as applicable, from order dated 21.11.2024 of Hon'ble NGT
2.1	Upgrade and operationalize all existing STPs and construct new STPs			
2.1.1	To assess the operational & compliance status of STPs (Vasant Kunj, Mehrauli, and Ghitorni) in the catchment of Chirag Dilli drain and Kushak drain	DPCC and DJB (DPCC as nodal agency)	Assessment study report. Identification of bottlenecks for effective upgrades.	2 month
2.1.2	To assess the existing gap between sewage generated in the areas connected to the three STPs in the catchment of Chirag Dilli drain and Kushak drain and their treatment capacity	DJB	Assessment study report. 100% collection and treatment of sewage in the catchment of subject drains.	2 month
2.1.3	Based on above assessments, develop /update action plan for upgrading existing STPs, and ensuring compliance with the discharge norms.	DJB	Time bound action plan for improvement of sewage management.	2 months (for all three - 2.1.1, 2.1.2 and 2.1.3)
2.1.4	Execute the above action plan ensure that no untreated sewage enters into the drains	DJB	STPs upgraded, Constructed & operational. Improved wastewater quality and increased treatment capacity and no untreated sewage enters into the drains.	As per NGT orders and commitments therein (to be specified in the plan)
2.1.5	Conduct a Techno-Economic feasibility study to identify potential end-users (industrial, horticultural, etc.) and develop action plan to	DJB	<ul style="list-style-type: none"> • Techno Economic Feasibility study report. • Identify potential users in the area. • As per the action plan prepared by DJB, 22.73 	2 months

Sl. No	Activity	Responsible Authority	Specific Target/ Expected Impact	Timeline
	enhance reuse of treated sewage of the three STPs in the catchment of Chirag Dilli drain and Kushak drain.		MLD Ghitorni, 13.638 MLD from Vasant Kunj and 15.46 MLD, 15.46 MLD from Mehrauli. • Currently 15.46 MLD treated sewage from Vasant Kunj and 9.092 MLD treated sewage from Mehrauli	
3.1	Assess drain quality, quantity of sewage / wastewater flowing in the drains & its impact on River water quality.			
3.1.1	Monitoring of Chirag Dilli drain and Kushak drain (quality and flow).	DJB and DPCC (DJB as nodal agency)	Quarterly monitoring. Assessment of hydraulic & organic load.	Quarterly
3.1.2	Monitoring of River Yamuna before and after confluence of Barapullah drain.	DPCC	Monthly. Evaluate water quality trend over a period of time.	Monthly
4.1	Strict penalties for industries/hotels/ commercial establishments for dumping of solid waste and discharge of wastewater in the drains.			
4.1.1	Surveillance by DJB (for sewage discharges) and MCD (for solid waste dumping) in the Catchment area of drains.	DJB and MCD	Levy fines under the Polluter Pays principle as per available legal provisions. Deterrence against future violations and improved compliance	Ongoing
5.1	In-situ low cost treatment of the drain.			
5.1.1	To conduct feasibility study to implement suitable in-situ low cost treatment system /option till full-fledged STP is built also taking into account the current issues being faced currently at Pushpa-Vihar Drain site.	DJB and MCD (Nodal agency DJB)	Feasibility study report containing evaluation of various in-situ low cost treatment technology and site specific recommendations. Identification of suitable sites & technology for in-situ low cost treatment	3 months
5.1.2	Based on feasibility study, implement suitable in-situ treatment system /option at feasible appropriate locations till full-fledged STP is built.	DJB and MCD (Nodal agency DJB)	Establish phytoremediation/ selected in-situ treatment in all identified drains. Removal of pollutants.	As per NGT orders and commitments therein (to be specified in the plan)

Sl. No	Activity	Responsible Authority	Specific Target/ Expected Impact	Timeline
			Aesthetic improvements.	
6.1	Removal of Encroachment			
6.1.1	Survey & Mapping of the land of the two drains - Chirag Dilli drain and Kushak drain, for identification of encroachments and plan for their phased removal.	MCD and DDA (Nodal agency MCD)	Mapping of drains' land for clearing all encroachment of storm water drains. Improved access for cleaning and ecological restoration activities.	3 months
7.1	Enhancing green cover around the drain area, wherever feasible			
7.1.1	Survey & Mapping of the land of the two drains - Chirag Dilli and Kushak Delhi drain with demarcation of land available for plantation and plan for plantation	DDA and MCD (Nodal agency MCD)	Mapping of drains' land for and identification of sites along drains for plantation and plan for plantation.	3 months
8.1	Launch public awareness campaigns on proper wastewater disposal and drain use.			
8.1.1	Develop material for awareness on domestic solid waste and sewage management	DJB and MCD (Nodal : DPCC)	Training module multimedia content. Increased engagement ,enhance retention & active learning	3 months
8.1.2	Conduct awareness programs for residents and workers / employees	DPCC and MCD (Nodal : DPCC)	Educate residents and industries by conducting awareness drives. Behavioral change among stakeholders to prevent drain misuse	Ongoing

7.0 CONCLUDING REMARKS

- (a) The scope of the above prepared restoration plan is confined to Kushak Drain, Chirag Dilli drain till it merges with Barapula drain and finally to river Yamuna.
- (b) EC fund, not yet deposited to CPCB, shall be utilized for activities towards carrying out studies and surveys and preparing plans (as at Sl. No. 1.1.2, 1.2.1, 2.1.1, 2.1.2, 2.1.5, 5.1.1, 6.1.1, and 7.1.1 in the table at para 6.3 above) and not for sewage management infrastructure such as laying of sewer lines, construction of pumping stations and STP, etc. which are role of concerned agencies.

- (c) Nodal agency in coordination with other responsible authority as mentioned in the prepared restoration plan shall ensure all further necessary action including preparation of schemes, cost-estimate, budget provisions, etc. towards seeking financial assistance from deposited EC fund to CPCB. The nodal agency to ensure that activities & sub activities are completed within specified time line.
- (d) Budget/estimate for carrying out needed activities, sub-activities as stated under the restoration plan so prepared by the concerned agencies/stakeholders be timely submitted by the nodal agency to CPCB to enable releasing the applicable amount from Environmental Compensation fund submitted by DJB and MCD.
- (e) The committee shall monitor execution of the above restoration plan upon realization of the EC amount from DJB and MCD. For the purpose of the same, the timeline given above be taken w.e.f. date of submitting EC amount by MCD and DJB. However, the committee recommends that the respective agencies as outlined in the restoration plan to start execution of the same immediately so as to restore and protect the environment.
- (f) The nodal agency shall furnish monthly progress report on implementation of said restoration Plan to the CPCB.
- (g) Key Indicators of Success of proposed Restoration Plan includes i) 100% collection and treatment of domestic sewage and stopping of discharge untreated wastewater into the said two drains; ii) Full capacity utilization of STP ; iii) Maximize reuse of treated sewage of three STPs in the catchment of two drains iv) Improvement in Drain water quality; iv) Encroachment-free drains and floodplains with plantation on available land.

The committee recommends that this report may be submitted to Hon'ble NGT in compliance of the above mentioned order dated 21/11/2024 for kind consideration of the Hon'ble NGT and passing appropriate order as deemed necessary by the Hon'ble NGT. The committee also recommends for kind consideration of the Hon'ble NGT that the above restoration plan be executed and monitored by the respective nodal agency.



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